

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) CHENNAI**

ORIGINAL APPLICATION No. 176 OF 2023

In the matter of:

Ravula Viswaroopa Reddy

..... Applicant (s)

Versus

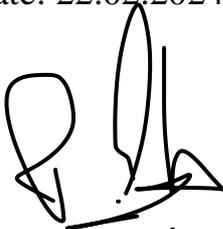
Union of India & Ors.

.....Respondent(s)

INDEX

Sl. No.	Particulars	Page no.
01	Reply Affidavit filed on Behalf of Respondent No. 3	01 -03
02	Annexure 1: Copy of the Grievances	04 - 05
03	Annexure 2: Action Taken Report submitted by TSPCB	06 - 26
04	Annexure 3: Inspection report of TSPCB dt. 29.09.2023	27 - 32

Place: Chennai
Date: 22.02.2024



Counsel for CPCB



Deponent

H.D. VARALAXMI, M. Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC, Govt. of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
Symbiote Industrial Estate, Chennai - 600 056

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) CHENNAI**

ORIGINAL APPLICATION No. 176 OF 2023

In the matter of:

Ravula Viswaroopu Reddy

..... Applicant (s)

Versus

Union of India & Ors.

.....Respondent(s)

**REPLY AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 3, CENTRAL
POLLUTION CONTROL BOARD**

I, H. D. Varalaxmi, D/o Shri H.S. Devaiah, Hindu, aged about 55 years and having office at the Regional Directorate – Chennai, Central Pollution Control Board, 2nd Floor, 77-A, Ambattur Industrial Estate, Chennai – 600 058, do hereby solemnly affirm and sincerely state as follows: -

1. That it is humbly submitted that I am presently working as Scientist 'E' & holding charge of Regional Director (Chennai), Central Pollution Control Board (hereafter referred to as "CPCB") and have been authorized to file the reply affidavit on behalf of Respondent No. 3. I am fully conversant with the facts of the case and am competent and authorized to depose and swear the present affidavit.
2. That CPCB is a statutory board which has been constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions assigned to it under The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred as Water Act, 1974), The Air (Prevention and Control of Pollution)



H.D. Varalaxmi

H.D. VARALAXMI, M.Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC Govt. of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
Ambattur Industrial Estate, Chennai - 600 058

Act, 1981 (hereinafter referred as Air Act, 1981) and The Environment (Protection) Act, 1986.

3. That it is humbly submitted that similar case against the Respondents No. 8 & 9 in the matter of Original Application No. 108/2023 Vaspari Lingaiah & Ors Vs State of Telangana & Ors is pending before the Hon'ble National Green Tribunal, Southern Zone, Chennai in which CPCB is Respondent No. 4. The submissions made in this case O.A No.176/2023 is part and parcel of the case O.A No.108/2023.
4. That it is humbly submitted that the grievances made in the application is related to the pollution of water and soil caused by the units of Respondents No. 8 & 9. In this regard, it is humbly submitted that the State Pollution Control Boards (hereinafter referred as SPCBs) have been constituted in States under Section 4 of the Water Act, 1974 and under Section 5 of The Air Act, 1981. Thereby, SPCB's perform the functions and implement the provisions of these Acts in respect of territories falling in their territorial Jurisdiction respectively. Thus, Telangana State Pollution Control Board (hereinafter referred as TSPCB) is empowered to implement the provisions of these Acts against the units of Respondents No. 8 & 9.
5. That it is humbly submitted that CPCB has received grievance dated 21.12.2021 from Sh. Sravan Kumar, Advocate, New Delhi regarding illegal discharge of untreated chemical water in adjoining agriculture lands by various drug industries around Pochampally Mandal, Yadadri-Bhuvanagiri District and same was sent to TSPCB for necessary action and submission of Action Taken Report. The copy of grievance is attached as **Annexure 1**.
6. That it is humbly submitted that TSPCB has taken action against the units of Respondents No. 8 & 9 and the Action Taken Report submitted to CPCB is attached as **Annexure 2**.



H.D. Varalaxmi
H.D. VARALAXMI, M. Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC, Govt. of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
Symbetpur Industrial Estate, Chennai - 600 058

7. That it is humbly submitted that TSPCB has carried out inspection of these industries as per order dated 29.09.2023 in the matter of O.A No. 108/2023 and the copy of the report submitted in the matter is attached as **Annexure 3**.
8. This answering Respondent further craves leave of this Hon'ble Tribunal to file further reply, if required, in future.
9. That this answering Respondent, CPCB, shall abide by any order or directions passed by the Hon'ble Tribunal in the instant OA.

Dated at Chennai on this 22nd day of February, 2024



COUNSEL FOR CPCB



Deponent

VERIFICATION

It is verified that the content of this Reply Affidavit is based on official record and information available in the office are true and correct. Nothing has been concealed therein.

Signed and verified on this 22nd day of February, 2024 at Chennai



Deponent



Counsel for CPCB



केंद्रीय प्रदूषण नियंत्रण बोर्ड
जनसंपर्क विभाग

CB-PR/PG/2021-22

दिनांक: 23/12/2021

बिषय: Illegal discharge of untreated chemical water in adjoining agriculture lands by various Bulk Drug and Pharma Industries in Pochampalli Mandal, Yadadri Bhuvanagiri District of Telangana State – reg.

संख्या: PMOPG/E/2021/0598010 dt 21/12/2021

सीपीसीबी ने इस सार्वजनिक शिकायत की प्राप्ति में है। श्री Sravan Kumar, a resident of 6461, 2nd Floor, Block 8 Lane 3, Dev Nagar, Karolbagh New Delhi की शिकायतकी संदर्भ: उपरोक्त विषय पर है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा अग्रेषित इस शिकायतकी पूर्ण विवरण Annexure-I & II पर संलग्न हैं।

यह प्रेषित किया जाता है कि " शिकायतकी के निपटान के लिए आवश्यक कार्रवाई करें और आवेदक और इस जनसंपर्क विभाग को एक कार्रवाई कॉपी के साथ सूचित करें।



(एम. के. चौधरी)

प्रभारी - जनसंपर्क विभाग

DH- IPC-1

Annexure-I

Registration number: PMOPG/E/2021/0598010 [Print](#)

Name: Sravan Kumar **Date of receipt:** 21/12/2021

Address: 6461, 2nd Floor, Block 8 Lane 3, Dev Nagar, Karolbagh New Delhi

District name: Central Delhi: **State name:** Delhi

Mobile no: 9811237009 **Email id:** advsravan@gmail.com

Attached supporting document (If any)

Grievance description

Sir, this complaint is made to bring a very serious issue relating to Environment Pollution and inaction of Union Ministry of Environment, Forest, CPCB, Telangana Pollution Control Board, District Collector of Yadadri Bhuvanagiri etc even after complaints made by me on 1.11.2021.

I have made email complaint to the above authorities on 1.11.2021 on illegal discharge of untreated chemical water in adjoining agriculture lands by various Bulk Drug and Pharma Industries in Pochampalli Mandal, Yadadri Bhuvanagiri District of Telangana State. The photographs with date. Geo coordinates also provided with the email complaint. I am attaching the complaint with this grievance for your kind perusal.

Till date no authority has acknowledged the receipt of the complaint and no authority has sent the status of the action. I am told by the villagers that they have made complaints to Police, Revenue and Pollution Control Authorities several times but they are not taking permanent measures to stop unbearable pollution caused by several industries in Yadadri Bhuvanagiri District in Telangana. That the Pollution in Pochampalli Mandal of Yadadri Bhuvanagiri District and surrounding areas is very massive resulting complete damage of Surface and under ground water, soil in agriculture lands and further causing foul smell from the industries.

It is unfortunate that the authorities are not acting on the pollution for several years. The enforcing authorities are not conducting periodical inspections and not taking action on the industries due to corruption or influence of the Polluting industries and Politicians. This has been causing immense loss to productivity, loss of livelihood, pollution to food chain, death of animals etc. The Ministry of Environment Forest has categorized the Bulk Drug Industries, Formulation Industries as low polluting industries which is not correct. Due to Bulk Drug industries at Patancheuru, Bollaram Area of Telangana, the entire surrounding areas have irreparably got damaged. Now same industries have setup their units in Yadadri Bhuvanagiri District near Hyderabad of Telangana.

I came to know that the Union Government has started grievance clearance week to look into the problems of villages across the country. In this connection, I request you to direct the authorities concern to take action on the attached complaint and see that they will take permanent measures to avoid pollution from the Bulk Drug and Pharma industries in Yadadri Bhuvanagiri District of Telangana State.

Further I also request that the MoEF may revisit the category of Bulk Drug and Formulations as the industries are causing severe pollution in Telangana due to nominal verification by SEIAA while granting Environment clearance and lacks supervision by the State authorities due to corruption and lack of sufficient staff.

Kindly do needful.

with regards

Sravan Kumar

Advocate, Delhi

Name of organisation(s) where grievance is pending

1. CPCB Div. 2. Government of Telangana

Type of receipt

Transferred

Forwarding remarks

Please take necessary action.



F. No. Tech/03/PC (TSPCB)/RDC/2022-23/19

April 29, 2022

To

The Divisional Head – IPC-I
Central Pollution Control Board
“Parivesh Bhawan”
East Arjun Nagar
Delhi – 110 032

Sub: ATR from TSPCB for the public grievances regarding illegal discharge of untreated chemical water in adjoining agriculture lands by various drug industries around Pochampally Mandal, Yadadri-Bhuvanagiri District.

Ref: CPCB note CB-PR/PG/2021-22 dated 23/12/2021

Sir,

With reference to above, Telangana State Pollution Control Board (TSPCB) inspected 11 bulk drug industries in Pochampally Mandal, Yadadri-Bhuvanagiri district and issued closure direction under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 on March 2, 2022 for not complying with TSPCB directions & consent conditions for 10 industries and 50% production capacity for one industry (M/s Hazelo Labs Pvt. Ltd.). Further, TSPCB issued Temporary Revocation of closure order for a period of three months to five industries on April 26 & 27, 2022. The copies of the directions are enclosed herewith for further necessary action please.

Yours faithfully

(H. D. Varalaxmi)
Regional Director

Encl: As above

**Regional Directorate (Chennai), Second Floor, 77 - A, South Avenue Road, Ambattur Industrial Estate,
Chennai, Tamil Nadu 600 058**

Mobile: 9449004165, E-mail: rdchennai.cpcb@nic.in, cpcbrcchennai@gmail.com,

Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi – 110 032
Telephone: 011 – 43102030, Fax 22305793, 22307078, 22301932, 22304945
E-mail: cpcb@nic.in, Website: www.cpcb.nic.in



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG -90/TSPCB/TF/HO/2016 - 2154

Dt:02.03.2022

Sub : TSPCB - M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppall (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **DIRECTIONS** - Issued - Reg.

Ref :

1. Closure order No.NLG-90/TSPCB/UH-II/2016-1346, dt.26.06.2018.
2. CFO & HWA order dated 15.07.2021 with a validity up to 31.01.2026.
3. Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2016-1441, dt.29.11.2021.
4. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
5. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
6. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
7. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppall (M), Yadadri Bhuvanagiri District.
2. **WHEREAS**, vide reference 1st cited, the Board issued Closure Orders to the industry on 26.06.2018 for non-compliance of Board directions and Consent conditions.
3. **WHEREAS**, vide reference 2nd cited, the Board issued CFO & HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.
5. **WHEREAS**, vide reference 4th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.
6. **WHEREAS**, vide reference 5th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.
7. **WHEREAS**, vide reference 6th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:
 - i. Industry has not provided flow meters for cooling towers and domestic purposes.
 - ii. The industry has provided scrubber for the High TDS effluent tank but not provided suction hood to extract the fumes.
 - iii. The industry has stored High TDS effluents in rain water storage tank.
 - iv. Industry has not provided scrubber to the ATFD and sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing system so as to arrest the VOCs.
 - v. Not provided VOC absorption media like activated carbon to the vents of condenser. Not provided online continuous monitoring system for TOC at the condenser vent.
 - vi. The housekeeping of the industry is poor at effluent treatment system.
 - vii. The industry has not provided green belt in 33% of total area.
8. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

C.O. No. 2154
DESPATCH NO:

DATE : 02 MAR 2022

Sample code : Sample details / collection point

- 303 - MEE-RO Inlet
 304 - MEE-RO Outet
 305 - Stripper Feed
 306 - Raw Water RO Reject
 307 - Effluent stored in rain Water collection tank (160KL).

Parameters	Method (*) No.	Unit	Results				
			303	304	305	306	307
pH at 25°C	4500-B	-	7.91	8.24	8.98	7.90	5.34
Total Suspended Solids	2540-B	mg/L	6	<5	980	5	264
Total Dissolved Solids	2540-C	mg/L	1210	157	47642	2300	13576
COD	5220-B	mg/L	24	8	86873	16	15040
Oil and Grease	5520 - B	mg/L	<0.1	<0.1	4.3	<0.1	2.9

GC-MS Analysis (Finger Print Analysis results)**Sample code : Sample details / collection point**

- 305 - Stripper Feed
 307 - Effluent stored in rain Water collection tank (160KL).

Sample Code: 305	
S. No	Compounds identified
1	Toluene
2	Dimethyl trisulfide
3	Pyridine, 3,5-dimethyl-
4	5-Chloro-o-anisidine
5	Benzenamine, 4-methoxy-N-methyl
6	Benzenamine, 3,4-dimethoxy-
7	Benzene, 1-bromo-4-(1,1-dimethyl ethyl)-
8	6-Quinolinecarboxylic acid

Sample Code: 307	
S. No	Compounds identified
1	Toluene
2	3-Penten-2-one, 4-methyl
3	2-Pentanone, 4-methoxy-4-methyl
4	5-Chloro-o-anisidine
5	Tributylamine
6	Benzeneamine, 3-ethyl-4-hydroxy
7	Neoisolongifolene, 8-bromo-
8	2-Methylthio-5-amino anisole
9	Benzene, 1-bromo-4-(1,1-dimethyl ethyl)-
10	N-Ethyl-3-methoxyaniline
11	2-Allyl-3,6-dimethoxybenzyl alcohol
12	2-Propenoic acid, 3-(4-hydroxy-3-methoxy phenyl)
13	Benzimidazole, 2-butylthio-5-methoxy-1-methyl
14	Isophorone
15	Benzenamine,4-methoxy-2-methyl-
16	Benzaldehyde, 3,4-dimethoxy-, o-methyloxime
17	Benzenamine, 2,4,6-trimethyl-3-nitro

Sample code : Sample details / collection point

- 22/02/132 - Cooling Tower connected to MEE
 22/02/133 - Cooling Tower connected to *production block-I*.
 22/02/134 - Cooling Tower connected to *production block-II*.

Parameters	Method (*) No.	Unit	Results		
			22/02/132	22/02/133	22/02/134
pH at 25 ^o C	4500-B	-	8.31	8.4	8.63
Total Suspended Solids	2540-B	mg/L	86	24	19
Total Dissolved Solids	2540-C	mg/L	1980	1770	1276
COD	5220-B	mg/L	292	255	138
Oil and Grease	5520 - B	mg/L	0.3	0.2	<0.1

22/01/068: Soil sample collected from beside downstream of M/. Ortin Laboratories, and M/s. Shree Jaya Laboratories (open land of M/s. Ortin Laboratories), Survey No. 298, Malkapuram (V), Choutuppal (M).

Parameter(s)	Unit	Results 22/01/068	Standards as per CRIT and TCLP Standards as per Schedule - II of HWM Rules 2016
Colour	-	Brown	-
State	-	Semi solid	-
pH	-	7.83	≤2 (hazardous) ≥12.5 (hazardous)
Electrical conductivity	μS/cm	11770	-
Loss on Ignition at 550 ^o C	%w/w	22	-
Flash point	Degrees centigrade	No flash below 60 ^o C	T flash <60 ^o C is hazardous
TCLP - Copper	mg/l	<0.1	25.0
TCLP - Zinc	mg/l	<0.1	250.0
TCLP -Cadmium	mg/l	<0.1	1.0
TCLP - Nickel	mg/l	0.3	20.0
TCLP -Lead	mg/l	<0.2	5.0
TCLP - Chromium	mg/l	<0.2	5.0
TCLP - Arsenic	mg/l	<0.02	0.02
TC LP - Mercury	mg/l	<0.01	0.01

9. **WHEREAS**, vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the committee recommended to direct the industry to restrict the Production capacities by 50% of the consented capacities and also recommended to forfeit BG of Rs 02 Lakhs out of Rs. 08 Lakhs submitted by the industry for non compliance of the Board directions / consent conditions. The committee also recommended to issue certain directions for compliance within one month.
10. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue the following directions to comply within One Month:**
- The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
 - The industry shall regularly treat the effluents in stripper, MEE, ATFD followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.
 - The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.
 - The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.

- v. The industry shall install / provide flow meters for cooling towers and domestic purposes within one week.
 - vi. *The industry shall not store high TDS effluents in rain water storage tanks under any circumstances.*
 - vii. The industry shall take necessary measures to prevent entering of rain water into the operating area of the stripper, MEE, RO and ATFD to avoid contamination of rain water runoff.
 - viii. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.
 - ix. The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.
 - x. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
 - xi. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
 - xii. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.
 - xiii. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.
 - xiv. The industry shall carryout study with reputed institutions / organizations like M/s. NGRI, NEERI, IITH, JNTU etc., on storm water management, collection, treatment and re-used measures so as to stop discharge into surrounding agricultural fields within one month and submit report to the Board Office.
 - xv. The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.
 - xvi. The industry shall maintain proper housekeeping within the premises.
 - xvii. The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.
11. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988
 12. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To,
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy.No.299 & 299/AA,
Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
5. Concerned file.

// T.C.F.B.O //

B. Subbairam

Senior Environmental Engineer (FAC)
(Task Force)

0



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG -90/TSPCB/TF/HO/2016 - 2155

Dt:02.03.2022

Sub : TSPCB - M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Issued - Reg.

Ref :

1. Closure order No.NLG-90/TSPCB/UH-II/2016-1346, dt.26.06.2018.
2. CFO & HWA order dated 15.07.2021 with a validity up to 31.01.2026.
3. Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2016-1441, dt.29.11.2021.
4. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
5. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
6. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
7. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District.
2. **WHEREAS**, vide reference 1st cited, the Board issued Closure Orders to the industry on 26.06.2018 for non-compliance of Board directions and Consent conditions.
3. **WHEREAS**, vide reference 2nd cited, the Board issued CFO & HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.
5. **WHEREAS**, vide reference 4th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.
6. **WHEREAS**, vide reference 5th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.
7. **WHEREAS**, vide reference 6th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:
 - i. Industry has not provided flow meters for cooling towers and domestic purposes.
 - ii. The industry has provided scrubber for the High TDS effluent tank but not provided suction hood to extract the fumes.
 - iii. The industry has stored High TDS effluents in rain water storage tank.
 - iv. Industry has not provided scrubber to the ATFD and sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing system so as to arrest the VOCs.
 - v. Not provided VOC absorption media like activated carbon to the vents of condenser. Not provided online continuous monitoring system for TOC at the condenser vent.
 - vi. The housekeeping of the industry is poor at effluent treatment system.
 - vii. The industry has not provided green belt in 33% of total area.

COPIES
DESPATCH NO:
DATE : 02 MAR 2022

8. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code : Sample details / collection point

- 303 - MEE-RO Inlet
 304 - MEE-RO Outet
 305 - Stripper Feed
 306 - Raw Water RO Reject
 307 - Effluent stored in rain Water collection tank (160KL).

Parameters	Method (*) No.	Unit	Results				
			303	304	305	306	307
pH at 25°C	4500-B	-	7.91	8.24	8.98	7.90	5.34
Total Suspended Solids	2540-B	mg/L	6	<5	980	5	264
Total Dissolved Solids	2540-C	mg/L	1210	157	47642	2300	13576
COD	5220-B	mg/L	24	8	86873	16	15040
Oil and Grease	5520 - B	mg/L	<0.1	<0.1	4.3	<0.1	2.9

GC-MS Analysis (Finger Print Analysis results)

Sample code : Sample details / collection point

- 305 - Stripper Feed
 307 - Effluent stored in rain Water collection tank (160KL).

Sample Code: 305	
S. No	Compounds identified
1	Toluene
2	Dimethyl trisulfide
3	Pyridine, 3,5-dimethyl-
4	5-Chloro-o-anisidine
5	Benzenamine, 4-methoxy-N-methyl
6	Benzenamine, 3,4-dimethoxy-
7	Benzene, 1-bromo-4-(1,1-dimethyl ethyl)-
8	6-Quinolinecarboxylic acid

Sample Code: 307	
S. No	Compounds identified
1	Toluene
2	3-Penten-2-one, 4-methyl
3	2-Pentanone, 4-methoxy-4-methyl
4	5-Chloro-o-anisidine
5	Tributylamine
6	Benzeneamine, 3-ethyl-4-hydroxy
7	Neoisolongifolene, 8-bromo-
8	2-Methylthio-5-amino anisole
9	Benzene, 1-bromo-4-(1,1-dimethyl ethyl)-
10	N-Ethyl-3-methoxyaniline
11	2-Allyl-3,6-dimethoxybenzyl alcohol
12	2-Propenoic acid, 3-(4-hydroxy-3-methoxy phenyl)
13	Benzimidazole, 2-butylthio-5-methoxy-1-methyl
14	Isophorone
15	Benzenamine,4-methoxy-2-methyl-
16	Benzaldehyde, 3,4-dimethoxy-, o-methyloxime
17	Benzenamine, 2,4,6-trimethyl-3-nitro

Sample code : Sample details / collection point

- 22/02/132 - Cooling Tower connected to MEE
 22/02/133 - Cooling Tower connected to production block-I.
 22/02/134 - Cooling Tower connected to production block-II.

Parameters	Method (*) No.	Unit	Results		
			22/02/132	22/02/133	22/02/134
pH at 25°C	4500-B	-	8.31	8.4	8.63

Total Suspended Solids	2540-B	mg/L	86	24	19
Total Dissolved Solids	2540-C	mg/L	1980	1770	1276
COD	5220-B	mg/L	292	255	138
Oil and Grease	5520 - B	mg/L	0.3	0.2	<0.1

22/01/068: Soil sample collected from beside downstream of M/. Ortin Laboratories, and M/s. Shree Jaya Laboratories (open land of M/s. Ortin Laboratories), Survey No. 298, Malkapuram (V), Choutuppal (M).

Parameter(s)	Unit	Results 22/01/068	Standards as per CRIT and TCLP Standards as per Schedule - II of HWM Rules 2016
Colour	-	Brown	-
State	-	Semi solid	-
pH	-	7.83	≤2 (hazardous) ≥12.5 (hazardous)
Electrical conductivity	µS/cm	11770	-
Loss on Ignition at 550° C	%w/w	22	-
Flash point	Degrees centigrade	No flash below 60°C	T flash <60° C is hazardous
TCLP - Copper	mg/l	<0.1	25.0
TCLP - Zinc	mg/l	<0.1	250.0
TCLP -Cadmium	mg/l	<0.1	1.0
TCLP - Nickel	mg/l	0.3	20.0
TCLP -Lead	mg/l	<0.2	5.0
TCLP - Chromium	mg/l	<0.2	5.0
TCLP - Arsenic	mg/l	<0.02	0.02
TC LP - Mercury	mg/l	<0.01	0.01

9. **WHEREAS**, vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.2.0 Lakhs out of Rs.8.0 Lakhs and issue certain directions to the industry to comply within one month.
10. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue the following directions to comply within One Month:**
- The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.
 - The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken up, quantity of scrubber liquid used, maintain of pH levels etc.
 - The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
 - The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.
 - The industry shall provide online VOC analyser and connect the same to Board's website.
 - The industry shall comply with the Standard Operating Procedure (SOP) specified for solvent recovery plants by CPCB within one month.
 - The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.
 - The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.

11. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
12. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Type text here

Sd/-
MEMBER SECRETARY

To,
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy.No.299 & 299/AA,
Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
6. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
4. Concerned file.

// T.C.F.B.O //

B.S.B. Girish

Senior Environmental Engineer (FAC)
(Task Force)

B



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

Order No.NLG-90/TSPCB/TF/HO/2016- 2158

Dt:02.03.2022

Sub : TSPCB - M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District - Non-compliance of the Consent conditions and directions issued by the Board - **Forfeiture Bank Guarantee of Rs. 2 lakhs** - Reg.

C. A. K. S.
DESPATCH NO:

DATE : 02 MAR 2022

Ref : 1. The industry has submitted Bank Guarantee of Rs. 8 Lakhs with BG.No. 021GT02220290002, dated 29.01.2022 valid up to 28.01.2023.

2. Task Force Committee meeting held on 19.02.2022.

* * * * *

The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** was reviewed in the Task Force Committee meeting held on 19.02.2022. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee submitted by the industry i.e., Rs. 2 lakhs out of Rs.8.0 Lakhs.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the Bank authorities to forfeit Bank Guarantee amount Rs.2 lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

**Sd/-
MEMBER SECRETARY**

**To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.**

// T.C.F.B.O //

B. V. B. G. S. R.

**Senior Environmental Engineer (FAC)
(Task Force)**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG -85/TSPCB/TF/HO/2017 - 2159

Dt:02.03.2022

Sub : TSPCB - M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy.No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Issued - Reg.

Ref :

1. Closure Order No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020.
2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.
3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.
4. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
5. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
6. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
7. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS**, you are operating the industry located at Choutuppal, Yadadri Bhuvanagiri District and engaged in manufacture of Bulk Drug Intermediates.
2. **WHEREAS**, vide reference 1st cited, the Board Closure orders dt.29.01.2020 to the industry in connection with Board officials observations on 14.10.2010 & 31.10.2019 for re-inspection and a complaint received through TSPCB Public grievance system made by Sri Naveen, Mallareddy and farmers of Anthemmagudem (V), regarding Water pollution and Odour nuisance caused by the industries and also issued to TSSPDCL to disconnect the power supply.
3. **WHEREAS**, vide reference 2nd cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period upto 31.12.2025.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.
5. **WHEREAS**, vide reference 4th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.
6. **WHEREAS**, vide reference 5th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.
7. **WHEREAS**, vide reference 6th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:
 - a. Industry has not provided flow meters for cooling towers and domestic purposes.
 - b. Industry has not provided dome followed by scrubber to the effluent storage tanks to avoid smell nuisance.
 - c. Industry has not provided greenbelt in 33% of the total area.
 - d. The first run off rain water is collected in 100 KLD capacity under-ground tank and treated within existing effluent treatment facility. Industry has not provided above ground level tank of adequate capacity as per Board directions.

C. O. R. P.
DESPATCH NO:

DATE : 02 MAR 2022

- e. Industry has not provided the ATFD as per Board directions. Industry is using Nutcr. Filter followed by centrifuge for filtering MEE concentrate. The operation of Nutcr. Filter and centrifuge is prone for odour generation as it is not a closed operation.
- f. Not provided VOC absorption media like activated carbon to the vents of condenser. Not provided online continuous monitoring system for TOC at the condenser vent.
- g. The industry has not installed the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest VOCs.
8. During inspection, the Board officials collected the samples from the following points and the results are as follows:

Sample code	:	Sample details / collection point
298	-	Stripper Inlet
299	-	MEE Feed
300	-	RO Inlet (MEE Condensate)
301	-	RO Outlet (MEE)
302	-	Raw water RO Reject

Parameters	Method (*) No.	Unit	Results				
			298	299	300	301	302
pH at 25°C	4500-B	-	6.05	9.24	8.84	7.75	7.82
Total Suspended Solids	2540-B	mg/L	990	780	18	10	32
Total Dissolved Solids	2540-C	mg/L	65638	52420	1150	210	2325
COD	5220-B	mg/L	108392	43357	850	34	45
Oil and Grease	5520 - B	mg/L	4.2	3.1	<0.1	<0.1	<0.1

GC-MS Analysis (Finger Print Analysis Results)

Sample Code: 298 : Stripper Inlet	
S. No	Compounds identified
1	1,4-Dioxane
2	Pyridine
3	Toluene
4	Cyclohexanone, 4-methyl-
5	Benzyl Chloride
6	Phosphonic acid, (p-hydroxyphenyl)
7	Phenol
8	1,3-Dimethyl-3,4,5,6-tetrahydro
9	Thiazole, 2,4-dipropyl-
10	Pyridine, 2-(phenylmethyl)-
11	Pyridine, 4-(phenylmethyl)-
12	Hydrazinecarboxamide, N,N-diphenyl
13	Benzoic acid, 4-amino-, methyl
14	Phenyl 4-pyridyl ketone
15	Methanone, phenyl-2-pyridinyl-

Sample Code: 299 : MEE Feed	
S. No	Compounds identified
1	1,3-Propanediol
2	Pyridine
3	Toluene
4	Phenol
5	Phosphonic acid, (p-hydroxyphenyl)
6	Tetra-N-butylammonium bromide
7	2,2-Dimethylthiazolidine
8	1H-Azepine, 1-acetylhexahydro-
9	1,3-Dimethyl-3,4,5,6-tetrahydro
10	Thiazole, 2-ethyl-4,5-dimethyl-
11	Pyridine, 2-(phenylmethyl)-
12	Pyridine, 4-(phenylmethyl)-
13	Benzoic acid, 4-amino-, methyl
14	1-Methylcarbazole

15	Phenyl 4-pyridyl ketone
16	Methanone, phenyl-2-pyridinyl-

Sample code : **Sample details / collection point**
 22/02/130 - Cooling Tower connected to MEE
 22/02/131 - Cooling Tower connected to production block.

Parameters	Method (*) No.	Unit	Results	
			22/02/130	22/02/131
pH at 25°C	4500-B	-	8.08	7.62
Total Suspended Solids	2540-B	mg/L	77	62
Total Dissolved Solids	2540-C	mg/L	1020	1239
COD	5220-B	mg/L	275	251
Oil and Grease	5520 - B	mg/L	0.1	0.1

Sample code : Sample details / sample collection point

22/01/068: Soil sample collected from beside downstream of M/. Ortin Laboratories, and M/s. Shree Jaya Laboratories (open land of M/s. Ortin Laboratories), Survey No. 298, Malkapuram (V), Choutuppal (M).

Parameter(s)	Unit	Results 22/01/068	Standards as per CRIT and TCLP Standards as per Schedule - II of HWM Rules 2016
Colour	-	Brown	-
State	-	Semi solid	-
pH	-	7.83	≤2 (hazardous) ≥12.5 (hazardous)
Electrical conductivity	μS/cm	11770	-
Loss on Ignition at 550° C	%w/w	22	-
Flash point	Degrees centigrade	No flash below 60°C	T flash <60° C is hazardous
TCLP - Copper	mg/l	<0.1	25.0
TCLP - Zinc	mg/l	<0.1	250.0
TCLP - Cadmium	mg/l	<0.1	1.0
TCLP - Nickel	mg/l	0.3	20.0
TCLP - Lead	mg/l	<0.2	5.0
TCLP - Chromium	mg/l	<0.2	5.0
TCLP - Arsenic	mg/l	<0.02	0.02
TCLP - Mercury	mg/l	<0.01	0.01

9. **WHEREAS**, vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.2.0 Lakhs out of Rs.9.0 Lakhs and issue certain directions to the industry to comply within one month.
10. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue the following directions to comply within Month:**
- The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.
 - The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance takenup, quantity of scrubber liquid used, maintain of pH levels etc.
 - The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
 - The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.
 - The industry shall provide online VOC analyser and connect the same to Board's website.
 - The industry shall comply with the Standard Operating Procedure (SOP) specified for solvent recovery plants by CPCB within one month.

- vii. The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.
- viii. The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.
11. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
12. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

**Sd/-
MEMBER SECRETARY**

**To,
M/s. Vineet Laboratories Ltd.,
(Formerly M/s. Ortin Laboratories Ltd.),
Sy.No. 300, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District.**

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
6. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
4. Concerned file.

// T.C.F.B.O //

B. B. G. S. R.

**Senior Environmental Engineer (FAC)
(Task Force)**

B



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG -85/TSPCB/TF/HO/2017 - 2158

Dt:02.03.2022

Sub : TSPCB - M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy.No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **DIRECTIONS** - Issued - Reg.

- Ref :**
1. Closure Order No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020.
 2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.
 3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.
 4. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
 5. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
 6. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
 7. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS**, you are operating the industry located at Choutuppal, Yadadri Bhuvanagiri District and engaged in manufacture of Bulk Drug Intermediates.
2. **WHEREAS**, vide reference 1st cited, the Board Closure orders dt.29.01.2020 to the industry in connection with Board officials observations on 14.10.2010 & 31.10.2019 for re-inspection and a complaint received through TSPCB Public grievance system made by Sri Naveen, Mallareddy and farmers of Anthemmagudem (V), regarding Water pollution and Odour nuisance caused by the industries and also issued to TSSPDCL to disconnect the power supply.
3. **WHEREAS**, vide reference 2nd cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period upto 31.12.2025.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.
5. **WHEREAS**, vide reference 4th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.
6. **WHEREAS**, vide reference 5th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.
7. **WHEREAS**, vide reference 6th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:
 - a. Industry has not provided flow meters for cooling towers and domestic purposes.
 - b. Industry has not provided dome followed by scrubber to the effluent storage tanks to avoid smell nuisance.
 - c. Industry has not provided greenbelt in 33% of the total area.
 - d. The first run off rain water is collected in 100 KLD capacity under-ground tank and treated within existing effluent treatment facility. Industry has not provided above ground level tank of adequate capacity as per Board directions.

C.O. Rep
DESPATCH NO:

DATE : 02 MAR 2022

- e. Industry has not provided the ATFD as per Board directions. Industry is using Nutch Filter followed by centrifuge for filtering MEE concentrate. The operation of Nutch Filter and centrifuge is prone for odour generation as it is not a closed operation.
- f. Not provided VOC absorption media like activated carbon to the vents of condenser. Not provided online continuous monitoring system for TOC at the condenser vent.
- g. The industry has not installed the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest VOCs.
8. During inspection, the Board officials collected the samples from the following points and the results are as follows:

Sample code	:	Sample details / collection point
298	-	Stripper Inlet
299	-	MEE Feed
300	-	RO Inlet (MEE Condensate)
301	-	RO Outlet (MEE)
302	-	Raw water RO Reject

Parameters	Method (*) No.	Unit	Results				
			298	299	300	301	302
pH at 25°C	4500-B	-	6.05	9.24	8.84	7.75	7.82
Total Suspended Solids	2540-B	mg/L	990	780	18	10	32
Total Dissolved Solids	2540-C	mg/L	65638	52420	1150	210	2325
COD	5220-B	mg/L	108392	43357	850	34	45
Oil and Grease	5520 - B	mg/L	4.2	3.1	<0.1	<0.1	<0.1

GC-MS Analysis (Finger Print Analysis Results)

Sample Code: 298 : Stripper Inlet

S. No	Compounds identified
1	1,4-Dioxane
2	Pyridine
3	Toluene
4	Cyclohexanone, 4-methyl-
5	Benzyl Chloride
6	Phosphonic acid, (p-hydroxyphenyl)
7	Phenol
8	1,3-Dimethyl-3,4,5,6-tetrahydro
9	Thiazole, 2,4-dipropyl-
10	Pyridine, 2-(phenylmethyl)-
11	Pyridine, 4-(phenylmethyl)-
12	Hydrazinecarboxamide, N,N-diphenyl
13	Benzoic acid, 4-amino-, methyl
14	Phenyl 4-pyridyl ketone
15	Methanone, phenyl-2-pyridinyl-

Sample Code: 299 : MEE Feed

S. No	Compounds identified
1	1,3-Propanediol
2	Pyridine
3	Toluene
4	Phenol
5	Phosphonic acid, (p-hydroxyphenyl)
6	Tetra-N-butylammonium bromide
7	2,2-Dimethylthiazolidine
8	1H-Azepine, 1-acetylhexahydro-
9	1,3-Dimethyl-3,4,5,6-tetrahydro

10	Thiazole, 2-ethyl-4,5-dimethyl-
11	Pyridine, 2-(phenylmethyl)-
12	Pyridine, 4-(phenylmethyl)-
13	Benzoic acid, 4-amino-, methyl
14	1-Methylcarbazole
15	Phenyl 4-pyridyl ketone
16	Methanone, phenyl-2-pyridinyl-

Sample code : Sample details / collection point

- 22/02/130 - Cooling Tower connected to MEE
22/02/131 - Cooling Tower connected to production block.

Parameters	Method (*) No.	Unit	Results	
			22/02/130	22/02/131
pH at 25°C	4500-B	-	8.08	7.62
Total Suspended Solids	2540-B	mg/L	77	62
Total Dissolved Solids	2540-C	mg/L	1020	1239
COD	5220-B	mg/L	275	251
Oil and Grease	5520 - B	mg/L	0.1	0.1

Sample code : Sample details / sample collection point

22/01/068: Soil sample collected from beside downstream of M/. Ortin Laboratories, and M/s. Shree Jaya Laboratories (open land of M/s. Ortin Laboratories), Survey No. 298, Malkapuram (V), Choutuppal (M).

Parameter(s)	Unit	Results 22/01/068	Standards as per CRIT and TCLP Standards as per Schedule - II of HWM Rules 2016
Colour	-	Brown	-
State	-	Semi solid	-
pH	-	7.83	≤2 (hazardous) ≥12.5 (hazardous)
Electrical conductivity	µS/cm	11770	-
Loss on Ignition at 550° C	%w/w	22	-
Flash point	Degrees centigrade	No flash below 60°C	T flash <60° C is hazardous
TCLP - Copper	mg/l	<0.1	25.0
TCLP - Zinc	mg/l	<0.1	250.0
TCLP -Cadmium	mg/l	<0.1	1.0
TCLP - Nickel	mg/l	0.3	20.0
TCLP -Lead	mg/l	<0.2	5.0
TCLP - Chromium	mg/l	<0.2	5.0
TCLP - Arsenic	mg/l	<0.02	0.02
TC LP - Mercury	mg/l	<0.01	0.01

9. **WHEREAS**, vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.2.0 Lakhs out of Rs.9.0 Lakhs and issue certain directions to the industry to comply within one month.
10. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue the following directions to comply within Month:**
- The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.

- ii. The industry shall replace nutch filter / centrifuge with ATFD to treat the MEE concentrate within six months. Till such time, the industry shall regularly treat the effluents in stripper, MEE, Nutch filter, followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.
- iii. The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.
- iv. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment. The industry shall construct above ground level tank of adequate capacity for collection of first cut rain water within one month.
- v. The industry shall install / provide flow meters for cooling towers and domestic purposes within one week.
- vi. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.
- vii. The industry shall store drums containing raw material / in process goods / MLs / spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.
- viii. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
- ix. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
- x. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.
- xi. The industry shall provide IP camera at discharge drain at the end of the road between M/s Shree Jaya Laboratories Pvt.,Ltd., & M/s Vineet Laboratories Pvt., Ltd., (which is leading to open land) and connect the same to the TSPCB server within one month.
- xii. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.
- xiii. The industry shall carryout study with reputed institutions / organizations like M/s. NGRI, NEERI, IITH, JNTU etc., on storm water management, collection, treatment and re-used measures so as to stop discharge into surrounding agricultural fields within one month and submit report to the Board Office.
- xiv. The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.
- xv. The industry shall maintain proper housekeeping within the premises.
- xvi. The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.

11. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
12. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To,
M/s. Vineet Laboratories Ltd.,
(Formerly M/s. Ortin Laboratories Ltd.),
Sy.No. 300, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
5. Concerned file.

// T.C.F.B.O //

B.V.B. Girish

Senior Environmental Engineer (FAC)
(Task Force)

①

1

REPORT DATED 29-09-2023 OF TELANGANA STATE POLLUTION CONTROL BOARD IN OA No.108 OF 2023 FILED BY SRI VASPARI LINGAIAH, S/O. VASPARI LACHAIAH & OTHERS OF ANTHAMMAGUDEM VILLAGE, JIBLAKPALLY MANDAL, YADADRI BHUVANAGIRI DISTRICT.

It is to submit that Sri Vaspari Lingaiah and other of Anthammagudem Village, Jublalkpalli Mandal, Yadadri Bhuvanagiri District has filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from the private respondents (M/s. Shree Jaya Laboratories (P) Ltd., and M/s Vineet Laboratories (P) Ltd), for prosecution of private respondents and for appointing Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

The Hon'ble NGT vide order dated: 29.08.2023 directed the Respondent Board to file a report after making a spot inspection.

In this regard, following is submitted:

Details of the Respondent industries:

1. The Respondent industries viz., M/s. Shree Jaya Laboratories (P) Ltd., is located at Sy. No. 299 & 299/AA, and M/s. Vineet Laboratories Ltd., is located at Sy. No. 300 of Malkapur (V), Choutuppall (M), Yadadri Bhuvanagiri District. The google map showing the location of the industries is submitted as given below:



Note: The Blue colored outlines showing the industrial premises of M/s Vineet Laboratories (Respondent industry No: 08) and the Red colored outlines showing the industrial premises of M/s. Shree Jaya Laboratories (Respondent industry No: 07).

2. The Latitude and Longitude of M/s. Shree Jaya Laboratories (Respondent industry No: 07) is 17°17'26.84"N and 78°49'10.43"E respectively and Latitude and Longitude of M/s.

Vineet Laboratories Ltd (Respondent industry No: 08) is 17°17'32.22"N and 78°49'7.78"E respectively.

3. The most of the fields of the applicants are located adjacent to the industry premises of M/s. Shree Jaya Laboratories (Respondent industry No: 07) towards south side.

Latest status of measures taken by M/s. Shree Jaya Laboratories (P) Ltd. (Respondent industry No: 07) for controlling Water & Air Pollution:

4. M/s. Shree Jaya Laboratories (P) Ltd., is located Sy. No. 299, 299/AA, 299/A1/2/3, 299/A1/2/4, 299/AA/1/4 , 299/AA/2/3 & 299/E/1/3, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District is engaged in **manufacture of Bulk Drug Intermediates**.
5. The Respondent industry has obtained latest Consent for Operation (CFO & HWA) renewal vide order dated 15.07.2021 with validity up to 31.01.2026 to manufacture certain Bulk Drug Intermediates. (**Annexure – I**)
6. As per the consent, the industry is permitted to generate 5.5 KLD of High TDS effluents and shall be treated and disposed in Forced Evaporation System i.e., Stripper followed by Multiple Effect Evaporate (MEE) system and ATFD. The industry is also permitted to generate 5.9 KLD of Low TDS effluents and shall be filtered in the RO plant. The RO permeate is reused and the RO reject is sent to MEE for forced evaporation.
7. The Respondent industry is having Multiple Effect Evaporation system consists of Stripper (40 KLD), MEE (40 KLD), ATFD (30 KLD) for handling of High TDS effluents. Low TDS effluents along with MEE Condensate will be treated in Biological ETP followed by RO System. The industry has installed new Biological ETP of capacity 60 KLD consisting of Neutralization tank, Dosing tank, Aeration Tanks 1&2, Primary clarifier, Aeration Tanks 3&4, Lammella clarifier, ACF & MGF, RO inlet tank followed by RO system (60 KLD).
8. The Respondent industry is having 3 TPH coal fired boiler with Mechanical Dust Collector as Air Pollution Control Equipment (APCE) and 6 TPH coal fired boiler with MDC as Air Pollution Control Equipment (APCE), followed by common stack of height 30 mtrs.
9. The industry has provided 4 nos of double stage scrubbers for production blocks and effluents collection tanks, single stage scrubber to ATFD vent, single stage scrubber to HCL tank to control odour nuisance.
10. The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents, Online TDS meter and connected to TSPCB server.

Latest status of measures taken by M/s. Vineet Laboratories Ltd. (Respondent industry No: 08) for controlling Water & Air Pollution:

11. M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.) is located at Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District and engaged in **manufacturing of Bulk Drug Intermediates**.

3

12. The industry has obtained Consent for Operation (CFO & HWA) of the Board vide order dated 29.05.2021 with validity up to 31.12.2025 for manufacturing of certain Bulk Drug Intermediates. **(Annexure – II)**
13. As per the consent, the industry is permitted to generate 6.85 KLD of High TDS effluents and shall be treated and disposed in Forced Evaporation System i.e., Stripper followed by Multiple Effect Evaporate (MEE) system and ATFD. The industry is also permitted to generate 2.2 KLD of Low TDS effluents and shall be filtered in the RO plant. The RO permeate is reused and the RO reject is sent to MEE for forced evaporation.
14. The Respondent industry is having Multiple Effect Evaporation (MEE) system consists of Stripper, MEE (30 KLD), ATFD for handling of High TDS effluents. Low TDS effluents along with MEE Condensate will be treated in the RO System.
15. The Respondent industry is having 2 TPH coal fired boiler with Mechanical Dust Collector as Air Pollution Control Equipment (APCE) followed by stack of height 30 mtrs.
16. The industry is having 2 Nos double stage scrubbers for production block I and III with online pH meter, condensers and activated charcoal bed and single stage scrubber to the effluents collection tanks to control odour nuisance.
17. The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents, RO permeate, online TDS meter and connected to TSPCB server.

Action taken by the Respondent Board on M/s. Shree Jaya Laboratories (P) Ltd. (Respondent industry No: 07) and M/s. Vineet Laboratories Ltd. (Respondent industry No: 08):

18. The Board received several complaints on Respondent industries located side-by-side in Malkapur Village, from villagers including petitioners.
19. The action taken by the Respondent Board on Respondent industries since last two (02) years is submitted as given below:

M/s. Shree Jaya Laboratories (P) Ltd: (Respondent industry No: 07):

- Earlier, the Respondent industry was reviewed in the Task Force Committee meeting held on 30.09.2022. Based on the recommendations of the committee, the Respondent Board issued closure orders to the Respondent industry vide order dt.21.10.2022 for not complying with the Board directions and consent conditions and causing pollution in the area. **(Annexure – III).**
- Subsequently, the Respondent industry was reviewed in the Task Force Committee meeting held on 10.11.2023. The Complainants including petitioners have attended the meeting. The Respondent Board issued temporary revocation of closure orders to the Respondent industry vide order dt.12.11.2022 for a period of Three Months time. **(Annexure – IV)**
- The Respondent industry was reviewed in the Task Force Committee meeting held on 22.05.2023. The Complainants including petitioners have attended the

4

meeting. After detailed discussions, the Committee recommended to address a letter to District Collector for assessment of crop compensation.

- The Respondent industry was reviewed in the Task Force Committee meeting held on 28.08.2023. The Complainants including petitioners have attended the meeting. Based on the committee recommendations, the Respondent has issued extension of temporary revocation of closure orders to the Respondent industry vide order dt.13.09.2023 for a period of three months time. **(Annexure – V)**
- As per the orders of the Hon'ble NGT, the officials of the Respondent Board the Respondent industry on 08.09.2023 and observed following lapses/non-compliances:
 - a) The industry has provided separate collection tanks for storage of HTDS, LTDS effluents. However, the industry is treating the combined effluents in the MEE system.
 - b) During the inspection, it was observed that, Biological ETP was not yet commissioned.
 - c) The industry has provided IP camera at main gate. But, not connected to Board server.
 - d) The industry has provided single stage scrubber to ATFD vent and single stage scrubber to HCL tank.
 - e) The industry may be directed to provide Bag filter to the 6 TPH boiler.
 - f) The industry has provided VOCs analyzer and connected the same to TSPCB server. However, the display of the VOC analyzer is not showing and capturing in the system.
 - g) The industry is having drums storage yard. However, lot of drums were stored openly.
 - h) The industry submitted BG for 2 lakhs vide BG No.021GT02222090001, dt.28.07.2022, which is expired on 27.07.2023.
 - i) The industry has to maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.
 - j) The industry is having storm water collection tank of capacity 50 KL. The industry is claiming to have another 160 KL tank for storage of rain water but not provided any connections to the tank and observed raw water in the said tank.
 - k) The industry has not conducted LDAR study.
 - l) During the inspection, odour was observed at Production Block-II and MEE area.
 - m) The industry has provided roofing for MEE system and not provided for ATFD area.
 - n) The industry has provided camera with view of first cut storm water outlet but not connected to TSPCB server.
 - o) During the inspection lot of flexible pipelines were observed in the industry premises.
 - p) The industry has not carried the performance of the ZLD treatment systems for High TDS and Low TDS effluents.
 - q) During inspection, no discharges of effluents were observed. However, trench dug by the V. Lingaiah garu in his fields adjacent to the industry back side has lot of black color seepage.

5

- r) The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings.
- s) Provided camera at main gate but not connected to Board's server.
- t) The industry is having partially closed shed for storage of coal ash.
- u) The industry provided two stage scrubbers to the production blocks (4 Nos) along with sub cooler condensers and activated charcoal beds (except PB 2 & 4).

- **The Respondent Board reviewed the Respondent industry before the Board's Task Force Committee meeting held on 22.09.2023. The committee recommended inspecting the Respondent industry by the members of the Task Force Committee.**

M/s. Vineet Laboratories Ltd. (Respondent industry No: 08):

- The Respondent industry was reviewed in the Task Force Committee meeting held on 30.09.2023. Based on the recommendations of the committee, the Respondent Board issued certain directions to the Respondent industry vide order dt.02.11.2022 and forfeited the Bank Guarantee of Rs. 4.0 Lakhs. **(Annexure – VI)**
- The Respondent industry was again reviewed in the Task Force Committee meeting held on 30.09.2023 and issued certain directions to the Respondent industry vide order dt.27.06.2023 and also forfeited the Bank Guarantee of Rs. 4.0 Lakhs. **(Annexure - VII)**. As per the recommendations of the committee, the Respondent Board also addressed a letter to District Collector for assessment of crop compensation.
- As per the orders of the Hon'ble NGT, the officials of the Respondent Board the Respondent industry on 21.09.2023 and observed following lapses/non-compliances:
 - a) The industry is having stripper, MEE system (3 stage & 30 KL), ATFD and RO system (5 KL). The Board vide order dt.02.11.2022 directed to construct & commission the Biological ETP within 3 months. However, the Bio-logical ETP not yet commissioned even after 10 months time. Only civil works under progress.
 - b) The industry is still using flexible pipes to transfer the chemicals / raw materials within the plant premises.
 - c) The industry has not conducted LDAR study in last one year.
 - d) Not provided sub cooler condensers system followed by activated charcoal bed to the vents of the scrubber attached to the ATFD.
 - e) The industry is having 2 Nos double stage scrubber for production block I and III with online pH meter, condensers and activated charcoal bed. However, during inspection, the condenser attached to the scrubbers has observed with no cooling / chilled water circulation.

6

f) Perceptible odour observed within the industry premises.

- **The Respondent Board reviewed the Respondent industry before the Board's Task Force Committee meeting held on 22.09.2023. The committee recommended inspecting the Respondent industry by the members of the Task Force Committee.**

It is kindly submitted that the Respondent Board is closely monitoring the Respondent industries. As per the orders of the Hon'ble NGT, the Respondent Board officials inspected the Respondent industries on 08th & 21st of September' 2023 and observed certain lapses / non-compliances. Accordingly, the Respondent Board reviewed the Respondent industries before the Board's Task Force Committee meeting held on 22.09.2023. The committee recommended for inspection of Respondent industries by the members of the Task Force Committee.

In view of the above, it is further submitted that the Respondent Board will again review the Respondent industries after inspection of the Respondent industries by the members of the Board's Task Force Committee and the action taken report will be submitted to the Hon'ble National Green Tribunal (SZ) for necessary action.

Place: Nalgonda

Date: 29.09.2023



ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.